

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.877/1995

New Delhi, this the 1st day of September, 1999

HON'BLE MR.JUSTICE R.G.VAIDYANATHA, VICE CHAIRMAN (J)
HON'BLE MR. J.L.NEGI, MEMBER (A)

1. Sh. Yashpal Singh
2. Sh. K.Srivastason
3. Sh. R.N.Srivastva
4. Sh. B.N.Rai
5. Sh. Raghbir Singh
6. Sh. Ved Prakash
7. Sh. T.Shashidhar
8. Sh. C.P.Verma
9. Sh. Brij Mohan
10. Sh. Srikishan
11. Sh. Tara Singh
12. Sh. Shekranand
13. Sh. Ravinder Singh
14. Sh. Sita Kant Swain

(C/O Mr. M.L.Sharma, Advocate)

---Applicants

(By Advocate: None)

VERSUS

1. Chief Secretary, Govt. of N.C.T., Delhi, Delhi Administration, 5, Sham Nath Marg, Delhi.
2. Joint Secretary (Services), Govt. of N.C.T., Delhi, Delhi Administration, 5, Sham Nath Marg, Delhi.
3. Deputy Secretary (Services), Govt. of N.C.T., Delhi, Delhi Administration, 5, Sham Nath Marg, Delhi.
4. Delhi State Mineral Development Corporation, through General Manager, N-36, Bombay Life Building, Connaught Place, New Delhi.

5. Director of Education, Old
Secretariate, Delhi.

(By Advocate: Mr. Vijay Pandita through
Mr. Manish Kumar) 10
-----Respondents

O R D E R (ORAL)

By Hon'ble Justice Mr. R.G.Vaidyanatha, VC (J):-

This case was called for final hearing. None appeared on behalf of the applicant. This is an old case pertaining to the year 1995 and we do not find any ground to adjourn this case. Therefore, the O.A. is dismissed for default of non-prosecution. No order as to costs.

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(J.L.NEGI)
MEMBER (A)

R.G.Vaidyanatha
(R.G.VAIDYANATHA)
VICE CHAIRMAN (J)

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